

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No. 1380/2021

G. RAJASEKAR

Appellant(s)

VERSUS

STATE REPRESENTED BY THE INSPECTOR OF POLICE Respondent(s)  
(ONLY I.A. NO. 152058/2021 (i.e. APPLICATION FOR SUSPENSION OF  
SENTENCE) IS TO BE LISTED BEFORE THE HON'BLE COURT  
IA No. 152058/2021 - SUSPENSION OF SENTENCE)

Date : 28-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Appellant(s) Mr. Rahul Shyam Bhandari, AOR

For Respondent(s) Dr. Joseph Aristotle S., AOR  
Ms. Nupur Sharma, Adv.  
Mr. Shobhit Dwivedi, Adv.  
Mr. Sanjeev Kumar Mahara, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In this matter leave has already been granted.

Having regard to the totality of facts and circumstances,  
we are inclined to suspend the execution of remaining part of the  
sentence awarded to the appellant.

Accordingly, the application seeking suspension of  
execution of sentence is allowed; the execution of remaining part  
of the sentence awarded to the appellant is ordered to be suspended  
during the pendency of this appeal; and he may be released on bail  
on such terms and conditions as may be imposed by the Trial Court.

(NEETA SAPRA)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)

